IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH: AT HYDERABAD

ORIGINAL APPLICATION NO.616 of 1991

DATE OF JUDGMENT: 24th June, 1991.

BETWEEN:

S/Shri

- 1. J.Anil Kumar
- 2. V.Ravinder Reddy
- 3. Narsing
- 4. B.S.Dasarath
- 5. K.Malla Reddy
- 6. Surender Babu
- 7. T.Ramulu
- 8. Veera Bhandari
- 9. K.Amar Kumar
- 10. Shaik Jamsheed Ali
- 11. C.H. Bhadraigh
- 12. Ch.Pandu
- 13. Deep Singh
- 14. M.Krishna
- 15. Hari Philip
- 16. Alimuddin Javed

Applicants

AND

- The Administrative Officer, Nuclear Fuel Complex, Dept. of Atomic Energy, Hyderabad.
- The District Employment Officer, R.R.District, Hyderabad.

Respondents

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Gounsel for the applicants: Mr. D.P.Kali

Counsel for the Respondents: Mr. N.R. Devaraj, Addl. CGSC

Mr. D.Panduranga Reddy, Spl. Counsel for AP Govt.

CORAM:

Hon'ble Shri J. Narasimha Murthy, Member (Judl.)
Hon'ble Shri R. Balasubramanian, Member (Admn.)

JUDGMENT OF THE DIVISION BENCH DELIVERED BY THE HON'BLE SHRI J.NARASIMHA MURTHY, MEMBER (JUDL.)

This petition is filed by the petitioners for a relief to direct the 1st respondent to consider the cases of the applicants for the test and interview for the post of Helpers, without insisting that their names should be sponsored by the Employment Exchange.

Shri D.P.Kali, learned counsel for the applicants, Shri N.R.Devaraj, learned Additional Standing Counsel for the Respondents/Central Government, and Shri D. Panduranga Reddy, Special Counsel for the State of Andhra Pradesh, argued the matter. The learned counsel for the applicants states that juniors to the applicants viz., s/Shri Tejender Singh, EE No.R1/91/04265; Kewal

To

- 1) The Administrative afficer, Nuclear fuel complex, Dept. of Automic Energy. ECIL Post, Moulali, R.R. Dist.
- of, The nick. Employment africes. R.R. Did, Hyderebund.
- 3), one copy to my 10. P. Kali, Advocate 2-2-1164/15/B. Tilakmagar, fly d.
- w). one copy to my N.R. DevraJ. Addi. Cosc CAT. Hydr 5), one copy to Houble Mr.J. Norousinha murty. M (5) CAT. Hydr
- 6). and spale capy.
- 7): one capy to Mr. D. Panduranga Reddy, spl. Counsel Ser A. P. Crout.

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Singh, EE No.R1/91/04182 and Ramulu, EE No.R1/91/05104 have been sponsored neglecting the applicants who are seniors to them. On this ground, the applicants got a strong ground that their names also should be sponsored for interview before the 1st respondent that is going to take place on 26.6.1991 and thereafter.

- In view of the above submission, we direct the 2nd respondent to sponsor the names of the applicants to appear before the 1st respondent for interview on 26.6.1991 or thereafter, if their juniors in the same category are already sponsored for the same.
- 4. The application is accordingly disposed of, at the admission stage itself. No order as to costs.

(Dictated in the open Court)

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(J.NARASIMHA MURTHY)
Member(Judl.)

(R.BALASUBRAMANIAN)

Member(Admn.)

Dated: 24th June, 1991,

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TYPED BY

COMPARED BY

CHECKED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDRRAADD DENCH: HYDERABAD

THE HON BLE MR.B.N.JAYASIMHA: V.C.

THE HON BLE MR. D. SURYA RAO: M(J)

AND
THE HON'BL MR.J. NARASIMHA MURTHY: M(J)
AND

THE HON BLE MR. R. BALASUBRAMANIANIM (A)

DATED: 24 6-1991.

ORDER / JUDGMENT.

M.A. YR. A. /C. A. No.

in

T.A.No.

W. P. No.

O.A. No. 616 91

Admitted and Interim directions issued.

Allowed.

Disposed of with direction.

Dismissed.

Dismissed as withdrawn.

Dismissed for default.

M.A. Ordered/Rejected.

No order as to costs.

